

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.409
IA/786/ND/2024 IN IB/159/ND/2023

IN THE MATTER OF:

Manoj Kumar Mathur & Anr	...	Applicant
Versus		
Mr. Mohit Singh	...	Respondent

Under Section 95(1) (IBC)

Order delivered on 12.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Rishabh Jain, Adv.
For the Respondent : Mr. Tushar, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Resolution Professional and Learned Counsel for the Respondent are present physically. Learned Counsel for the respondent has submitted that they have already paid the one time settlement amount on 17.01.2024, however, applicant is not coming forward to inform the Bench. Today, also there is no representation on behalf of the applicant. Issue Court Notice to the applicant. Let this matter be posted to 08.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)